

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
06-06-2024 AT 10:30 AM**

**Company Petition IB/98/2021  
AND  
IA(IBC) 707/2024 in Company Petition IB/98/2021  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Harikrishna Polavarappu & Varam Bio Energy Pvt Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 707/2024**

Learned Counsel Ms Sindhura, for applicant present through Video Conference.  
Learned Counsel Mr Ravi Kumar, for Personal Guarantor present through Video Conference.

Resolution Professional called absent. Matter passed over.

Matter called again. Learned Counsel Ms Sarvani Desiraju, for applicant present through Video Conference.

Proof of service filed. As per the same, notice is returned "as insufficient address". Learned Counsel Mr Ravi Kumar, present through Video Conference and submitted that, learned counsel Mr Purnachandra Rao who appeared for the Personal Guarantor in this matter earlier, would be filing Vakalat for Personal Guarantor. The same is recorded. Vakalat shall be filed within five days and counter if any within two weeks. Matter adjourned to 25.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**